

CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI

O.A.No.302/2017

Dated this Tuesday the 20th day of November, 2018

**Coram:Hon'ble Dr. Bhagwan Sahai, Member (A).
Hon'ble Shri R. N. Singh, Member (J).**

1. Vijay s/o Dhondaji Dhage,
Aged 30 years, Occupation:Service,
R/o.C/1-6, Doordarshan Colony,
Seminary Hills, Nagpur-440006.
...Applicant.
(**By Advocate Shri A. K. Ingale**).

Versus

1. Union of India
Through its Secretary,
Ministry of Information and Broad
Casting, Government of India,
New Delhi-01.
2. Director General,
Doordarshan Tower 'A'
Mandi House, Copernicus Marg,
New Delhi-110001.
3. Additional Director General (P.)
West Zone, Mumbai, ASF Building,
7th Floor, Doordarshan Kendra,
Worli, Mumbai-30.
4. Chief Executive Officer,
Prasarbharati,
New Delhi, Directorate General of
Doordarshan, Doordarshan Bhawan,
Copernicus Marg,
New Delhi-01.
5. The Director,
Doordarshan Kendra,
Seminary Hills,
Nagpur-06.
... Respondents.
(**By Advocate Shri R. R. Shetty**).

O R D E R (O R A L)
Per : R. N. Singh, Member (Judicial)

Present.

None for the applicant.

Shri R. R. Shetty, learned counsel for the respondents.

There was no representation on behalf of the applicant even on the last date of hearing. The learned counsel for the respondents submits under instructions, from the departmental representative who is present in the court, that the impugned transfer order has already been complied with by the applicant and the applicant has already joined at the new place of posting.

In view of above, it is understood that the applicant is not interested in pursuing with the matter.

In the facts and circumstances, the OA is dismissed in default for non-prosecution. No order as to costs.

(R. N. Singh)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

V.